

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/252(MB)2024

IN THE MATTER OF

Silveroak Home Appliances Private

... Petitioner

Vs

Indian Refrigerator Company Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: CS PS Thakre (PH)

For the Respondent:

ORDER

Notice of Motion- **Registry and Petitioner are directed to issue notice** to the Respondents and to submit service report along with notice copy sent to Respondents, postal receipt, track report/acknowledgement before the next date of hearing.

Upon service, the Respondents are directed to file the reply before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **07.05.2024.**

Counsel for the Petitioner is directed to supply the hard copy of the Petition before the next date of hearing.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)